

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-552(PB)/2019

IN THE MATTER OF:

Mr. Sujoy Bhattacharya

.... Applicant/petitioner

Vs.

Tulsiani Construction & Developers Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,2016

Order delivered on 07.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Aseem Chaturvedi, Ms. Wamika Trehan & Mr.
Shivank Dideli, Advocates

For the Respondent(s):-

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ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 12.03.2019.

Process through all modes as well as dasti.

List the matter on 12.03.2019.

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Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)